

(a) whether it is a fact that Government had taken a decision to streamline the functioning and improve the performance of the Steel Authority of India Limited by granting it more autonomy; and

(b) if so, whether Government are considering to introduce the same system in other Public Sector Undertakings ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K.K. TEWARY) :
(a) Yes, Sir.

(b) Introduction of the same system in other Public Sector Undertakings would depend upon the merits of each case.

Setting up of Power Finance Corporation

1114. SHRI K. RAMACHANDRA REDDY : Will the Minister of ENERGY be pleased to state :

(a) whether there is any proposal to set up a Power Finance Corporation; and

(b) if so, the causes for delay in setting up of Power Finance Corporation leading to delay in financing the major power projects in the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). The proposal to set up a Power Finance Corporation has been approved by Government and the Corporation has been incorporated as a Public Limited Company with its headquarters at New Delhi. Selection of the Chief Executive is to be made shortly.

Steps to Boost Domestic Capital Goods Industry

1115. SHRI AMAL DATTA : Will the Minister of INDUSTRY be pleased to state :

(a) the details of Government's proposals to boost domestic capital goods industry;

(b) their experience of the liberal import

of project schemes and second hand plants to boost domestic industry;

(c) whether those facilities were misused by some parties; and

(d) if so, the details of such parties and action taken against them ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) Various measures have been taken for continued growth in production of capital goods industries. These include enhancing their capabilities to face international competition through suitable changes in industrial and fiscal policies, encouraging schemes of modernisation and technology upgradation and providing assistance for adequate availability of inputs. Inter-Ministerial consultations are also taking place at various levels for initiating further measures.

(b) The import of second hand plants under the normal circumstances is not being recommended in case a new plant of similar capacity and specifications can be produced by indigenous manufacturers.

(c) No, Sir.

(d) Does not arise.

Expansion Plan by Maruti Udyog Ltd.

1116. SHRIMATI N. P. JHANSI LAKSHMI :

SHRI SRIKANTA DATTA
NARASIMHARAJA WADIYAR :

SHRI V. SOBHANADREE-
SWARA RAO :

SHRI KRUPASINDHU BHOI :

Will the Minister of INDUSTRY be pleased to state :

(a) the total amount of deposits for Maruti Car bookings made so far;

(b) the number of cars booked and the capacity of the Maruti Udyog Limited to meet the increasing demand for Maruti Cars;

(c) whether there are any future expansion plans by Maruti Udyog Limited to produce more cars; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K.K. TEWARY) : (a) and (b). In 1983, Maruti Udyog Ltd. booked 121,421 cars and collected Rs. 121.421 crores as deposits. In 1984, bookings were made for the deluxe car against foreign exchange and 8,657 cars were booked and Rs. 8,657 crores were collected as deposits. In 1986, bookings were made for handicapped persons and 1,705 cars were booked and Rs. 1,705 crores were collected as deposits. Currently, bookings are in progress for the standard model of the Maruti car. This booking closes on the 8th of November, 1986 and data regarding the number of bookings are well as amount collected would be known shortly thereafter. Maruti Udyog Ltd. has produced 80,300 cars and has the capacity to meet the bookings within a reasonable period of time.

(c) and (d). Maruti Udyog Ltd. could, depending upon market demand, increase production of cars to about 75,000 a year.

[*Translation*]

Public Undertakings Incurring Losses

1117. SHRI VILAS MUTTEMWAR :
SHRI SARFARAZ AHMED ;

Will the Minister of INDUSTRY be pleased to state :

(a) the names of public sector undertakings which are running in losses;

(b) the names of the undertakings out of these, in which payment of bonus has been made for the year 1985-86; indicating the amount thereof; and

(c) the criteria for payment of bonus ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF

INDUSTRY (PROF. K.K. TEWARY) : (a) and (b). Information is being collected and would be placed on the Table of the House.

(c) Public Enterprises which derive not less than 20% of their gross income from sales and/or services in competition with the private sector establishments come within the purview of Payment of Bonus Act and as such are liable to disburse bonus in accordance with the provisions of the Payment of Bonus Act. The enterprises which do not satisfy this criteria laid down in section 20 of the Payment of Bonus Act, have been authorised by the Government on year to year basis to pay ex-gratia to their employees on the same basis as if the provisions of the Payment of Bonus Act were applicable to them.

[*English*]

Import of Captive Power Plants Equipments for use in Karnataka

1118. SHRI V.S. KRISHNA IYER : Will the Minister of INDUSTRY be pleased to state :

(a) whether Karnataka Government has requested for the grant of import licence for captive power plant equipments to tide over the acute power shortage;

(b) if so, the total number of equipments required; and

(c) whether approval was given for the import of captive power plant equipments for the use of Karnataka ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). Karnataka Power Corporation had filed an application for import of 16 Diesel Generating Sets from M/s Nissho Iwai, Japan.

(c) No, Sir.

[*Translation*]

Loss Suffered by FCI

1119. SHRI MAHENDRA SINGH :